

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of NC-V Meeting held on 08.09.2011**

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The Meeting No. 23/AM-12 for the licensing year 2011-12 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 8.9.2011 in Room No.11 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

| Sl. No | Name of the representatives & their designation | Department     |
|--------|---|----------------|
| 1      | Dr. R.A.Lal, Director                           | R.O, TC, Noida |
| 2      | Sh. Nandlal, Sr. D.O                            | DIPP           |
| 3      | Sh. K.C.Meena, Dy. DGFT                         | DGFT           |
| 4      | Sh. Kuldeep Singh, Asstt. Director              | MSME           |
| 5      | Sh. Ram Kumar, FTDO                             | DGFT           |

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At the outset the Minutes of NC-V Meeting No.23/AM12 dated 01.09.2011 were ratified. Thereafter agenda for Meeting No. 24/AM12 dated 08.09.2011 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

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|                                   |   |  |                                   |
|-----------------------------------|---|--|-----------------------------------|
| <b>Case No.:17/4/85-ALC3/2011</b> | Party Name:TAURUS HOME<br>FURNISHINGS LIMITED | Meet No/Date:23/84-ALC3/2011<br>08.09.2011 | <b>Status:</b><br><b>Approved</b> |
| HQ File :01/85/050/00017/AM12/    | RLA File :05/24/040/00321/AM11/               | Lic.No/Date:0510279993<br>21.12.2010       |                                   |

**Decision :** The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/24/2011-12/Hosy. dated 07.09.2011 as detailed below: -

| S. No | Export item  | Import item                                   | Qty. allowed.        |
|-------|--|---|----------------------|
| 01    | Quilts, Size-104"X90", made from 100% Polyester Woven Dyed Fabric, GSM-94±10%, width 2.413 Mtrs. alongwith other indigenous fabrics. | 100% Polyester Woven dyed Fabric, GSM-94±10%. | 6.58 Sq. mtrs/ piece |
| 02    | Quilts, Size-90"X90", made from 100% Polyester Woven Dyed Fabric, GSM-94±10%, width 2.413 Mtrs. alongwith                            | 100% Polyester Woven dyed Fabric, GSM-94±10%. | 5.73 Sq. mtrs/ piece |

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|    | other indigenous fabrics.  |   |                      |
| 03 | Quilts, Size-68"X86", made from 100% Polyester Woven Dyed Fabric, GSM-94±10%, width 2.413 Mtrs. alongwith other indigenous fabrics.      | 100% Polyester Woven dyed Fabric, GSM-94±10%. | 4.17 Sq. mtrs/ piece |
| 04 | Pillow Sham, Size-20"X26", made from 100% Polyester Woven Dyed Fabric, GSM-94±10%, width 2.413 Mtrs. alongwith other indigenous fabrics. | 100% Polyester Woven dyed Fabric, GSM-94±10%. | 0.45 Sq. mtrs/ piece |

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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| 2 | <b>Case No.:</b> 6/14/84-ALC3/2011  | Party Name:AMIN INTERNATIONAL LTD. | Meet No/Date:23/84-ALC3/2011<br>08.09.2011 | <b>Status:</b><br><b>Rejected</b> |
|   | HQ File :01/84/050/00087/AM12/  | RLA File :06/24/040/00003/AM12/    | Lic.No/Date:0610021611<br>13.04.2011       | Reject<br>Date:08.09.2011         |
|   | <b>Decision :</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not replied to the information/details called for vide DGFT's letter dated 26.7.2011 so far. In view of the above, Committee was unable to finalise the norms and constrained to reject the case.<br>R.A. may take suitable consequential action accordingly. |                                    |  |                                   |

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|-------------------------------------|------------------------------------|------------------------------|----------------|
| <b>Case No.:</b> 15/14/84-ALC3/2011 | Party Name:JAIKISHANDASS MALL JUTE | Meet No/Date:23/84-ALC3/2011 | <b>Status:</b> |
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|  | PRODUCTS (P) LTD.  | 08.09.2011                           | Approved  |              |
| HQ File :01/84/050/00096/AM12/   | RLA File :02/24/040/00003/AM12/  | Lic.No/Date:0210157706<br>13.04.2011 |   |              |
| <b>Decision :</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below:- |  |                                      |   |              |
| S. No  | Export item  | Export Qty.                          | Import item   | Qty. allowed |
| 01   | Coir Disc with Card Board Label with hanging facility<br>Coir Disc needled felt with one side natural latex coated, Size-37 cms round. | 123087 Nos.                          | Coir Disc needled felt with one side natural latex coated, Size-37 cms round. | 123087 Nos.  |
| 02   | Coir Sheet Labelled and Shrink Wrapped Coir Sheet needled felt with one side natural latex coated, Size-50X150 cms.                    | 123180 Nos.                          | Coir Disc needled felt with one side natural latex coated, Size-50 x 150 cms. | 123180 Nos.  |
| The R.A shall be advised to take necessary action subject to compliance of other usual conditions.   |  |                                      |   |              |

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| <b>Case No.:7/14/84-ALC3/2011</b>   | Party Name:ALIZA EXPORTS PRIVATE LIMITED | Meet No/Date:23/84-ALC3/2011<br>08.09.2011 | <b>Status:</b><br><b>Rejected</b> |
| HQ File :01/84/050/00088/AM12/  | RLA File :06/24/040/00008/AM12/          | Lic.No/Date:0610021645<br>19.04.2011       | Reject Date:08.09.2011            |
| <b>Decision :</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not replied to the information/details called for vide DGFT's letter dated 26.7.2011 so far. In view of the above, Committee was unable to finalise the norms and constrained to reject the case.<br>R.A. may take suitable consequential action accordingly. |  |  |                                   |

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| <b>Case No.:4/18/84-ALC3/2011</b> | Party Name:FAZE THREE LIMITED   | Meet No/Date:23/84-ALC3/2011<br>08.09.2011 | <b>Status:</b><br><b>Rejected</b> |
| HQ File :01/84/050/00122/AM12/    | RLA File :03/94/040/00123/AM12/ | Lic.No/Date:0310630495                     | Reject                            |

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| 5 |  | 10.05.2011 | Date:08.09.2011 |
|   | <b>Decision :</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not replied to the information/details called for vide DGFT's letter dated 16.08.2011 so far. In view of the above, Committee was unable to finalise the norms and constrained to reject the case.<br>R.A. may take suitable consequential action accordingly. |            |                 |

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| 6 | <b>Case No.:18/18/84-ALC3/2011</b>   | Party Name:APSARA SILKS         | Meet No/Date:23/84-ALC3/2011<br>08.09.2011 | <b>Status:</b><br><b>Rejected</b> |
|   | HQ File :01/84/050/00136/AM12/   | RLA File :07/24/040/00043/AM12/ | Lic.No/Date:0710079163<br>16.05.2011       | Reject<br>Date:08.09.2011         |
|   | <b>Decision :</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not replied to the information/details called for vide DGFT's letter dated 16.08.2011 so far. In view of the above, Committee was unable to finalise the norms and constrained to reject the case.<br>R.A. may take suitable consequential action accordingly. |                                 |  |                                   |

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| Case No.:20/14/84-ALC3/2011    | Party Name:MACCAFERRI<br>ENVIRONMENTAL SOLUTIONS PVT.<br>LTD. | Meet No/Date:23/84-ALC3/2011<br>08.09.2011 | Status:<br>Approved |
| HQ File :01/84/050/00101/AM12/ | RLA File :31/83/040/00005/AM12/                               | Lic.No/Date:3110048192<br>19.05.2011       | Date:08.09.2011     |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case with 3% wastage on item of import as per report of NC team, who visited the unit of the applicant firm as detailed below:-

| S.No. | Export item    | Export Qty. | Import item           | Quantity allowed |
|-------|----------------|-------------|-----------------------|------------------|
| 1     | Paralink-ultra | 190125      | 1. Polyester Filament | 1) 97938 Kgs     |

|  |  |      |  |   |
|--|--|------|--|---|
| 7  | strong webbing strips - made up of polyester filament yarn, LLDPE, Master batch & Kevlar/Armid Yarn. | Kgs. | Yarn High Tenacity Polyester Filament yarn<br>2. Linear Low Density Polyethylene (LLDPE)<br>3. Masterbatch<br>4. Kevlar / Armid yarn | 2) 92784 Kgs<br>3) 3711.36 Kgs<br>4) 644 Kgs. |
| <p>The ratio of LLDPE &amp; Master batch polymer shall be maintained 100:4.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p> |  |      |  |   |

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|---|--|---------------------------------|--|-----------------------------|
| 8 | <b>Case No.:7/15/84-ALC3/2011</b>  | Party Name:SURENDRA SADDLERY    | Meet No/Date:23/84-ALC3/2011<br>08.09.2011 | <b>Status:<br/>Rejected</b> |
|   | HQ File :01/84/050/00109/AM12/   | RLA File :06/21/040/00012/AM12/ | Lic.No/Date:0610021958<br>20.05.2011       | Reject<br>Date:08.09.2011   |
|   | <p><b>Decision :</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not replied to the information/details called for vide DGFT's letter dated 26.7.2011 so far. In view of the above, Committee was unable to finalise the norms and constrained to reject the case.</p> <p>R.A. may take suitable consequential action accordingly.</p> |                                 |  |                             |

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| Case No.:5/9/84-ALC3/2011      | Party Name:R & R IMPEX PVT. LTD. | Meet No/Date:23/84-ALC3/2011<br>08.09.2011 | Status:<br>Approved |
| HQ File :01/84/050/00048/AM12/ | RLA File :05/24/040/00047/AM12/  | Lic.No/Date:0510291466<br>24.05.2011       | Date:<br>08.09.2011 |

**Decision :** The Committee considered the case as per agenda and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case taking cue from SION at S.No. J-292 and in terms of Policy Circular No. 34 dated 24.03.2008 as detailed below:-

| Export item   | Export Qty. | Import item  | Qty. allowed.                                  |
|---|-------------|--|--|
| Ladies Shirt (Full Sleeves) made from 97% Cotton 3% Spandex Y/D Check Fabric, GSM-108 ± 10%, Style No.Q13H0400000 / Vega Shirt. | 7459 Nos.   | 97% Cotton 3% Spandex Y/D Check Fabric, 100 x 70/40 x 40 + 40D, Width 57/58", GSM-108 ± 10%. | 16782.75 Sq. Mtrs. (@ 2.25 Sq. Mtrs. /per pc.) |

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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|----|---|-------------------------------------|--|----------------------------|
| 10 | Case No.:1/15/84-ALC3/2011  | Party Name:FINPROJECT INDIA PVT LTD | Meet No/Date:23/84-ALC3/2011<br>08.09.2011 | Status:<br><b>Rejected</b> |
|    | HQ File :01/84/050/00103/AM12/  | RLA File :13/24/040/00011/AM12/     | Lic.No/Date:1310035552<br>06.06.2011       | Reject<br>Date:08.09.2011  |
|    | <b>Decision :</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not replied to the information/details called for vide DGFT's letter dated 26.7.2011 so far. In view of the above, Committee was unable to finalise the norms and constrained to reject the case.<br>R.A. may take suitable consequential action accordingly. |                                     |  |                            |

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|----------------------------|----------------------------------|------------------------------|---------|
| Case No.:2/15/84-ALC3/2011 | Party Name:INDUS GARTEX (P) LTD. | Meet No/Date:23/84-ALC3/2011 | Status: |
|----------------------------|----------------------------------|------------------------------|---------|

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|----|---|---------------------------------|--------------------------------------|---------------------------|
| 11 |   |                                 | 08.09.2011                           | <b>Rejected</b>           |
|    | HQ File :01/84/050/00104/AM12/  | RLA File :13/24/040/00008/AM12/ | Lic.No/Date:1310035551<br>06.06.2011 | Reject<br>Date:08.09.2011 |
|    | <b>Decision :</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not replied to the information/details called for vide DGFT's letter dated 26.7.2011 so far. In view of the above, Committee was unable to finalise the norms and constrained to reject the case.<br>R.A. may take suitable consequential action accordingly. |                                 |                                      |                           |

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| 12 | <b>Case No.:3/15/84-ALC3/2011</b>   | Party Name:FINPROJECT INDIA PVT LTD | Meet No/Date:23/84-ALC3/2011<br>08.09.2011 | <b>Status:</b><br><b>Rejected</b> |
|    | HQ File :01/84/050/00105/AM12/  | RLA File :13/24/040/00010/AM12/     | Lic.No/Date:1310035553<br>06.06.2011       | Reject<br>Date:08.09.2011         |
|    | <b>Decision :</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not replied to the information/details called for vide DGFT's letter dated 26.7.2011 so far. In view of the above, Committee was unable to finalise the norms and constrained to reject the case.<br>R.A. may take suitable consequential action accordingly. |                                     |  |                                   |

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|----|---|---------------------------------|--|-----------------------------------|
| 13 | <b>Case No.:5/15/84-ALC3/2011</b>   | Party Name:EXPECTATIONS         | Meet No/Date:23/84-ALC3/2011<br>08.09.2011 | <b>Status:</b><br><b>Rejected</b> |
|    | HQ File :01/84/050/00107/AM12/  | RLA File :33/24/040/00004/AM12/ | Lic.No/Date:3310018748<br>09.06.2011       | Reject<br>Date:08.09.2011         |
|    | <b>Decision :</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not replied to the information/details called for vide DGFT's letter dated 26.7.2011 so far. In view of the above, Committee was unable to finalise the norms and constrained to reject the case.<br>R.A. may take suitable consequential action accordingly. |                                 |  |                                   |



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| 14 | <b>Case No.:8/15/84-ALC3/2011</b>   | Party Name:SUPERHOUSE LTD.,     | Meet No/Date:23/84-ALC3/2011<br>08.09.2011 | <b>Status:<br/>Rejected</b> |
|    | HQ File :01/84/050/00110/AM12/  | RLA File :06/24/040/00013/AM12/ | Lic.No/Date:0610022371<br>15.06.2011       | Reject<br>Date:08.09.2011   |
|    | <b>Decision :</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not replied to the information/details called for vide DGFT's letter dated 26.7.2011 so far. In view of the above, Committee was unable to finalise the norms and constrained to reject the case.<br>R.A. may take suitable consequential action accordingly. |                                 |  |                             |

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| 15 | <b>Case No.:20/18/84-ALC3/2011</b>  | Party Name:FINPROJECT INDIA PVT LTD | Meet No/Date:23/84-ALC3/2011<br>08.09.2011 | <b>Status:<br/>Rejected</b> |
|    | HQ File :01/84/050/00138/AM12/  | RLA File :13/24/040/00014/AM12/     | Lic.No/Date:1310035784<br>29.06.2011       | Reject<br>Date:08.09.2011   |
|    | <b>Decision :</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not replied to the information/details called for vide DGFT's letter dated 26.7.2011 so far. In view of the above, Committee was unable to finalise the norms and constrained to reject the case.<br>R.A. may take suitable consequential action accordingly. |                                     |  |                             |

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|  | <b>Case No.:4/14/84-ALC3/2011</b> | Party Name:GAURAV<br>INTERNATIONAL | Meet No/Date:23/84-ALC3/2011<br>08.09.2011 | <b>Status:<br/>Approved</b> |
|--|-----------------------------------|------------------------------------|--|-----------------------------|

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below:-

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| Export item   | Export Qty. | Import item                                     | Qty. allowed.                                  |
|---|-------------|---|--|
| Ladies Tank Top, made of 100% Polyester Dyed Woven Fabric, GSM – 100±10%<br>Style No. 870929 / 866028 | 17200 Nos.  | 100% Polyester Dyed Woven Fabric, GSM – 100±10% | 17372 Sq. Mtrs.<br>(@ 1.01 Sq. Mtrs./ per pc.) |

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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|---|-----------------------------------|--|---------------------------------------|
| <b>Case No.:6/18/84-ALC3/2011</b>   | Party Name:LUMINOUS INTERNATIONAL | Meet No/Date:23/84-ALC3/2011<br>08.09.2011 | <b>Status:Deffered and Re-indexed</b> |
| HQ File :01/84/050/00124/AM12/  | RLA File :02/24/040/00063/AM12/   | Lic.No/Date:0210161639<br>04.07.2011       | Defer<br>Date:6.10.2011               |
| <b>Decision :</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have neither given drawing design, dimension of each export item. In absence of the above details, Committee was unable to compute the requirement of inputs. It was therefore, decided to advise the applicant firm to furnish above details with sample of the export product urgently to take a final view in the matter. The case stands deferred for re-listing on 6.10.2011. |                                   |  |                                       |

**Case No.:2/18/84-ALC3/2011**

Party Name:RICHA &amp; CO

Meet No/Date:23/84-ALC3/2011  
08.09.2011**Status:Deffered and Re-indexed**

|   |                                |                                 |                                      |                          |
|---|--------------------------------|---------------------------------|--------------------------------------|--------------------------|
| 18  | HQ File :01/84/050/00120/AM12/ | RLA File :05/24/040/00113/AM12/ | Lic.No/Date:0510295873<br>06.07.2011 | Defer<br>Date:06.10.2011 |
| <b>Decision :</b> The Committee considered the case as per agenda alongwith other papers and observed that case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on 06.10 .2011. |                                |                                 |                                      |                          |

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|----|--|---------------------------------|--|---|
| 19 | <b>Case No.:21/18/84-ALC3/2011</b>   | Party Name:RADNIK EXPORTS       | Meet No/Date:23/84-ALC3/2011<br>08.09.2011 | <b>Status:Deffered<br/>and Re-indexed</b> |
|    | HQ File :01/84/050/00139/AM12/   | RLA File :05/24/040/00144/AM12/ | Lic.No/Date:0510297526<br>25.07.2011       | Defer<br>Date:13.10.2011                  |
|    | <b>Decision :</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith complete relevant details and sample in support of their request and technical person to explain the case. The case stands for re-listing on 13.10.2011. |                                 |  |   |

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### Manual agenda cases

|             |                                 |
|-------------|---------------------------------|
| Case No.139 | M/s Sky Industries Ltd., Mumbai |
|-------------|---------------------------------|

|                |   |
|----------------|---|
| NC No.23/AM12  | F.No.01/84/50/39/AM11/DES-V   |
| Dated 8.9.2011 | Ratification of input output norms against advance authorisation No. 0310565426 dated 19.3.2010 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Ms. Maikal Raorani, Director of the firm, who appeared for personal hearing before NC. The technical authorities present in the meeting saw the samples. It was noted that wastage is merely on account of 2 mm each cutting due to sileage. The Narrow Woven Hook / Loop Tapes were of 18 mm width and the width of roll ranged from 125 mm to 130 mm. This results in a wastage of around 3.5%. Further the width mentioned on import side be modified as "125 mm to 130 mm" and on export side as "18mm". Accordingly the case was ratified as under:-

| S.No. | Export item   | Export Qty. | Import item  | Qty. allowed |
|-------|---|-------------|--|--------------|
| 1.    | Narrow woven hook tape made out of one or more manmade filament yarn width 18 mm. | 5000 Kgs.   | Semi finished narrow woven hook tape (made out of one or more man made filament yarn (width upto 130 mm) | 5175 Kgs.    |
| 2.    | Narrow woven loop tape made out of one or more manmade filament yarn width 18 mm. | 5000 Kgs.   | Semi finished narrow woven loop tape made out of one or more man made filament yarn (width upto 130 mm)  | 5175 Kgs.    |

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No.140    | M/s Welspun India Ltd., New Delhi  |
| NC No.23/AM12  | F.No.01/84/162/481/AM11/DES-V  |
| Dated 8.9.2011 | DEPB claim under Sl. No.68 (89 – Textile Group) on export of rugs failing CTH/CETH |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to felt that tufting is a process of insertion of yarn tuft into the base fabric i.e cotton canvas and cotton rugs (tufted) are used as textile floor coverings. The Committee also perused the Note No. 7 of Section XI of Chapters **50** to **63**; the expression '**made up**' means the following: -

- (a) Cut otherwise than into squares or rectangles;
- (b) Produced in the finished state, ready for use (or merely needing separation by cutting dividing threads) without sewing or other working (for example, certain dusters, towels, table cloths, scarf squares; blankets);
- © Hemmed or with rolled edges, or with a knotted fringe at any of the edges, but excluding fabrics the cut edges of which have been prevented from unraveling by whipping or by other simple means;
- (d) Cut to size and having undergone a process of drawn thread work;
- (e) Assembled by sewing, gumming or otherwise (other than piece goods consisting of two or more lengths of identical material joined end to end and piece goods composed of two or more textiles assembled in layers, whether or not padded);
- (f) Knitted or crocheted to shape, whether presented as separate items or in the form of a number of items in the length.

Therefore, Committee taking into consideration the manufacturing process given and interpretation given in Note No. 7 of Section XI felt that Cotton tufted rugs are in ready to use condition, hence clearly classifiable under Made ups category. Hence, it was decided to recommend that export item 'cotton rugs tufted' could be classified under DEPB Schedule entry at S.No.68 (Textile Product Group-89) under ITC (HS) Chapter **5703**. Accordingly, the case be referred to DEPB Committee for a decision.

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|----------------|--|
| Case No.141    | M/s Ardor International Pvt. Ltd., Ahmedabad   |
| NC No.23/AM12  | F.No.01/84/162/18/AM12/DES-V   |
| Dated 8.9.2011 | Clarification on import of Sodium Tripolphospahte Powder (STPP) as a Syntan Synthetic Tanning Agent against export Finished Leather under SION G-7 – regarding |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case. It was decided to defer the case for re-listing on 22.09.2011.

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|----------------|---|
| Case No.142    | M/s Shahi Export House, Faridabad   |
| NC No.23/AM12  | F.No.01/84/162/145/AM12/DES-V   |
| Dated 8.9.2011 | Amendment/Modification in the export item against Advance Authorisation No.0510183626 dated |

29.5.2006.

Decision: The Committee considered the case as per agenda alongwith other papers and observed that against the advance authorisation in question applicant firm had exported Ladies Shirt (Full Sleeve) made of 60% Cotton 40% Polyester Fabric GSM 118; Ladies Blouse made of 97% Cotton 3% Spandex Fabric GSM 95; and Ladies Trouser made of 98% Cotton 2% Spandex Fabric GSM 266. The firm had requested for amendment for inclusion of new export items Ladies Short in place of Ladies Shirt (Full Sleeve) as per request of the buyer but later on due to market conditions buyer cancelled request for Ladies Shorts and requested for the original items i.e. Ladies Shirt (Full Sleeve). After deliberation the Committee decided to allow the amendment in the export item as originally applied for by the applicant i.e. Ladies Shirt (Full Sleeve).

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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